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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 24th April, 1974.

NOTIFICATION
INCOME-TAX

NO. 301 (F.No. 404/123/74-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri Parimal Kanti Sen, who is a Gazetted Officer of the West Bengal Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

T.R. Aggarwal
(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No. (F.No. 404/123/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of West Bengal, Calcutta.
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10. The Commissioner of Income-tax (Recovery), West Bengal, Calcutta.
11. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
12. The Director, ICS(DT), Staff College, Nagpur.

ADK.

No. CC/ITCC/713/213/RSP/74.

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